NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

26. COMP.APPL/69(MB)2024
IN
CP/12(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Dungarshi Raishi Chheda
Vs
Balan And Chheda Developers Private Limited

Section 241(1), 242(4), 244(1) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Chirag Mody a/w Adv. Nikunj Mehta and Adv. Aniruddh for the Applicant and Adv. Viraj Parikh a/w Adv. Medhavin Bhatt and Adv. Christopher D'souza for the Respondent are present through physical mode.

   CA-69/2024

2. Ld. Counsel for the Applicant seeks withdraw of the present Application. The present Application is **dismissed** as not pressed.
3. Ld. Counsel for the Petitioner submits that after receiving the reply in the Company Petition, he seeks some permission to file rejoinder, if any, new documents or new facts brought on record.
4. Post this matter on **09.05.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/